

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 550 OF 2003**

Wednesday, this the 30<sup>th</sup> day of November, 2005.

**CORAM:**

**HON'BLE Mr. K.V.SACHIDANANDAN, JUDICIAL MEMBER**

**HON'BLE Mr. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**E.Kunhiraman**

**Gramin Dak Sevak Mail Carrier**

**Thillenkeri, Mattanur – 670 702**

**Residing at : Mavilla Veedu**

**Thillenkeri P.O**

**Applicant**

**(By Advocate Mr K.S.Bahuleyan )**

**Vs.**

1. Superintendent of Post Offices  
Talassery Division, Thalassery – 670 102
2. Postmaster General,  
Northern Region, Calicut – 673 011
3. Union of India represented by the Secretary  
Ministry of Communication,  
New Delhi

**Respondents**

**(By Advocate Mr. T.P.M.Ibrahim Khan, SCGSC )**

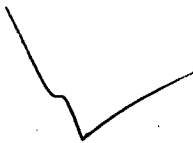
The application having been heard on 30.11.2005, the Tribunal on the same day delivered the following:

**ORDER (Oral)**

**HON'BLE Mr. K.V.SACHIDANANDAN, JUDICIAL MEMBER**

In this OA, the main grievance of the applicant is that he was not given protection of Time Related Continuity Allowance (TRCA) which was originally fixed on introduction of TRCA. Aggrieved by this, he has filed this O.A seeking the following reliefs:-

1. To call for the records leading to Annexures A-5 and A-7 issued by the 1<sup>st</sup> respondent and quash Annexure A-7 and A-5 to the extent it denies protection of TRCA of the applicant.



2. To declare that the applicant is entitled to protection of his TRCA which was originally fixed on introduction of TRCA.

3. To issue appropriate direction or order directing the respondents to allow protection of TRCA of the applicant as it was originally fixed.

2. Mr. K.S.Bahuleyan, learned counsel appeared for the applicant and Mr. T.P.M.Ibrahim Khan, SCGSC appeared for the respondents.

3. When the matter came up for hearing, the learned counsel for applicant submitted that the Department of Posts vide order dated 11.10.2004 has communicated that the fixation of Time Related Continuity Allowance has been finalised on reduction of work load and the applicant has been granted the protection of TRCA. Therefore, the OA <sup>has</sup> become infructuous.

4. Considering the above submission made by the applicant's counsel, the OA is dismissed as having become infructuous. No costs.

Dated, the 30<sup>th</sup> November, 2005



**N. RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**



**K.V.SACHIDANANDAN**  
**JUDICIAL MEMBER**

VS